

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO...../2017

DIARY NO(S). 24045/2017

(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 17-05-2016
IN WC NO. 14/1988 PASSED BY THE HIGH COURT OF JUDICATURE AT
ALLAHABAD)

ALLAHABAD DEVELOPMENT AUTHORITY

PETITIONER(S)

VERSUS

DAULAT DIN SHAH SORABJI LAHEWALA & ORS.

RESPONDENT(S)

(FOR ADMISSION AND I.R. AND IA NO.73354/2017-CONDONATION OF DELAY
IN FILING AND IA NO.73356/2017-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT AND IA NO.73360/2017-EXEMPTION FROM FILING O.T.)

Date : 25-08-2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s)

Mr. Ajay Kumar Misra, Sr. Adv.
Mr. Praveen Agrawal, AOR
Mr. Pranay Negi, Adv.
Mr. Vandit Mishra, Adv.
Mr. Avanish Tripathi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel for the petitioner and
perused the relevant material.

Delay condoned.

Exemption from filing certified copy of the impugned
order and O.T. is granted.

Issue notice.

Status quo with regard to possession, as on today,
shall be maintained by the parties.

Tag with Special Leave Petition (Civil) No.873 of
2017.

[VINOD LAKHINA]

AR-cum-PS

[ASHA SONI]

BRANCH OFFICER